

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.
PRINCIPAL BENCH – COURT NO.III**

Excise Appeal No.51678 of 2019 (DB)

[Arising out of Order-in-Appeal No.IND-EXCUS-000-APP-161-162/18-19 dated 14.06.2018 passed by the Commissioner (Appeals), Customs, CGST & Central Excise, Indore (M.P.)]

M/s. K.K. Spun India Ltd.

10th Floor, Tower A, Vatika Mindsape,
12/3, Sarai Khwaja, Mathura Road,
Sector-27, Faridabad-121 003.

Appellant

Versus

**Commissioner of Central Goods
& Service Tax & Central Excise,**
Indore (M.P.).

Respondent

APPEARANCE:

Shri Kamal Jeet Singh, Advocates for the assesseees.

Shri Manish Kumar Chawda, Authorised Representative for the Revenue.

CORAM:

HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)

HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

DATE OF HEARING :28.11.2023

DATE OF DECISION:25.01.2024

BINU TAMTA:

The present appeal is accordingly allowed. For order, see order of date in Excise Appeal No.51677 of 2019 (DB).

**(Binu Tamta)
Member (Judicial)**

**(P. V. Subba Rao)
Member (Technical)**

Ckp.

